

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
95/241-242/ND/2020**

**IN THE MATTER OF:
Ishwar Chand Jindal**

...APPLICANT

Vs.

M/s. Magnum Steel and Power Ltd.

...RESPONDENT

**Section
Under Section 241-242**

**Order delivered on 21.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Ms. Shruti Arora, Advocate for
Petitioner Nos. 1, 3, 4 and 5. Mr.
Ishwar Chand Jindal, Petitioner
No. 1.**

For the Respondent

**:Ms. Shashi Prabha Jindal,
Respondent No. 2. Mr. Rakesh
Wadhwa, Advocate for
Respondent No. 3.**

ORDER

Heard the submissions made by the Learned Counsels for the Petitioners. Advocate Mr. Manoj Kumar Garg has submitted that his clients have not received the copy of the petition. Therefore, the Learned Counsel for the Petitioner is directed to serve a copy of this petition along with all other annexures as filed before the Tribunal on Advocate Mr. Manoj Kumar Garg so as to enable him to take the instructions from his clients and file their

(Meenu)

consent/objections if any in the matter by 27.01.2021. Matter is adjourned to
27.01.2021.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)

(Meenu)